

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

PRESENT

HON'BLE SHRI G. SREEDHARAN NAIR, JUDICIAL MEMBER

&

HON'BLE SHRI N. V. KRISHNAN, ADMINISTRATIVE MEMBER

O.A. No. 101/89

Rudramurthy

Applicant

Vs.

1. Union of India represented by the
General Manager, Southern Railway,
Madras

&

2. Senior Divisional Personnel
Officer, Divisional Office,
Personnel Branch, Palghat

Respondents

M/s. B. Gopakumar & Chincy Gopakumar

Counsel for
the applicant

Mr. M. C. Cherian

Counsel for
respondents

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Hon'ble Shri G. Sreedharan Nair

The relief that is claimed in the application by the applicant is for a direction to the respondents for placing him in the post of Carpenter from the date on which his immediate junior was given the post. The applicant places reliance on the order of the Madras Bench of this Tribunal in O.A. No. 214/87 delivered on 5.5.1988 directing the respondents to hold an oral test to ascertain the fitness of the applicant for his empanelment as Carpenter. The aforesaid direction was given taking note of the discrepancies that had arisen

in the earlier trade test so far as the applicant is concerned.

2. It was submitted on behalf of Advocate Mr. M. C. Counsel of respondents, Cherian, that as a matter of fact, no junior to the applicant has been posted as Carpenter and that by the office order dated 27.2.89, the applicant has been posted as Carpenter. Copy of the order has been made available for perusal.

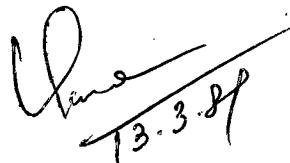
3. It was also stated by counsel for respondents that since the applicant, after the disposal of the earlier Original Application has joined as a regular Gangman, and as there are a number of Original Applications pending before this Tribunal with respect to the posting of Gangmen as artisans against 25% promotional quota, the posting of the application has been made subject to the disposal of the aforesaid applications.

4. Since the grievance of the applicant that his juniors have been posted as Carpenters prior to posting him is unfounded and as the applicant has been given the turn, posting in his due term before appointing any of his juniors, we are of the view that nothing remains to be pursued in this application. Counsel for the applicant submitted that the condition in the order that the posting of the applicant as Carpenter is subject to the disposal of the applications pending on the subject was not

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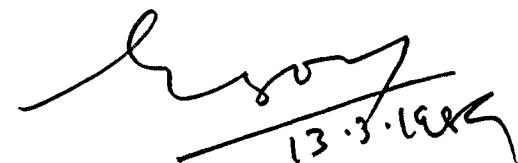
proper. In this application, we do not think that we need go into that question, as that issue is separately coming up in a series of applications.

5. We close the application.



13.3.89

(N. V. Krishnan)
Administrative Member
13.3.89



13.3.1989

(G. Sreedharan Nair)
Judicial Member
13.3.1989

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